

presents

CONVERGENCE OF LAW & ECONOMICS 2.0

Bankruptcy, Startups & Beyond

CALL FOR PAPERS



ABOUT NUSRL

The National University of Study and Research in Law, Ranchi (NUSRL) is a university of national repute in imparting legal education. The university was established by the State of Jharkhand through Act No. 04 of 2010. We offer two 5-year integrated law courses (B.A. and B.B.A. LLB), a 1-year LL.M., and a Ph.D. in Law, as well as interdisciplinary research, and have excelled in these fields since our inception.

The University presently caters to 700 odd law students across undergraduate, postgraduate, and research programs. We have successfully rolled out 10 batches of B.A. -LL.B. (Hons.) students who have been appointed as civil judges and magistrates across many states, even in such a short life of the university. Producing hundreds of advocates practising in various High Courts as well as the Supreme Court of India, along with many research scholars and academicians, as we approach our third decade since establishment, we grow optimistic of future outcomes, emphasising experiential learning through moot court competitions, legal aid clinics, and internships with reputed law firms and public institutions. The growing network of alumni continues to contribute significantly to the legal fraternity, academia, and public policy sectors, enhancing the college's standing as a centre of academic and professional excellence.



MESSAGE FROM THE VC

It gives me immense pleasure to introduce you to the Symposium on Law and Competition 2.0 organised by the Centre for Business Law, National University of Study and Research in Law, Ranchi. This competition exemplifies our institution's dedication to fostering analytical thinking, research excellence, and legal scholarship among students.

In a world driven by rapid economic and technological transformations, business law continues to play a vital role in shaping fair, transparent, and innovative commercial practices. This competition serves as an opportunity for students to refine their research and writing skills, articulate informed opinions, and engage with contemporary debates that define the intersection of law, business, and policy.

Such academic initiatives not only strengthen the research culture within our universities but also encourage young scholars to critically examine evolving legal and commercial challenges. Platforms like these enable students to contribute meaningfully to scholarly dialogue while developing the analytical rigour and intellectual independence essential for the legal profession.



To all participants, I encourage you to approach this competition with curiosity, creativity, and commitment. Let your essays reflect depth of thought and a spirit of inquiry that advances the discourse in business law. I extend my sincere appreciation to the organisers, mentors, and judges for their continued efforts in shaping a culture of academic excellence.

May this competition inspire critical reflection, innovative ideas, and a lifelong pursuit of legal scholarship that upholds the principles of justice, enterprise, and integrity.

Prof. Dr Ashok R. Patil
Vice Chancellor
NUSRL, Ranchi

ABOUT CBL

The Centre for Business Laws at NUSRL, Ranchi, is a premier institution dedicated to fostering a rigorous understanding of the legal frameworks that govern the commercial world. Established to catalyse discourse on contemporary legal challenges, the Centre has a pronounced focus on the dynamic legal architecture of innovation and entrepreneurship. We recognise that in today's competitive landscape, a sophisticated grasp of business law is not merely an advantage for a startup; it is a critical prerequisite for its survival, scalability, and long-term viability. Legal foresight in structuring, funding, and compliance transforms a promising idea into a sustainable enterprise.

In furtherance of this vision, the Centre endeavours to create structured avenues for advanced learning in specialised domains of corporate and commercial law. By integrating doctrinal clarity with practical exposure, it seeks to equip students and professionals with the analytical tools necessary to navigate complex regulatory environments with confidence and strategic insight.

Beyond academic engagement, the Centre actively seeks to build a bridge



between scholarship and practice by organising certificate courses, panel discussions, research initiatives, and industry collaborations that respond to emerging developments in corporate and commercial regulation. By encouraging interdisciplinary dialogue and engagement with practitioners, regulators, and scholars, the Centre aspires to cultivate analytical depth, practical competence, and policy-oriented thinking among participants. Through such initiatives, it continues to position itself as a vibrant platform for advancing knowledge and professional capacity in business law.

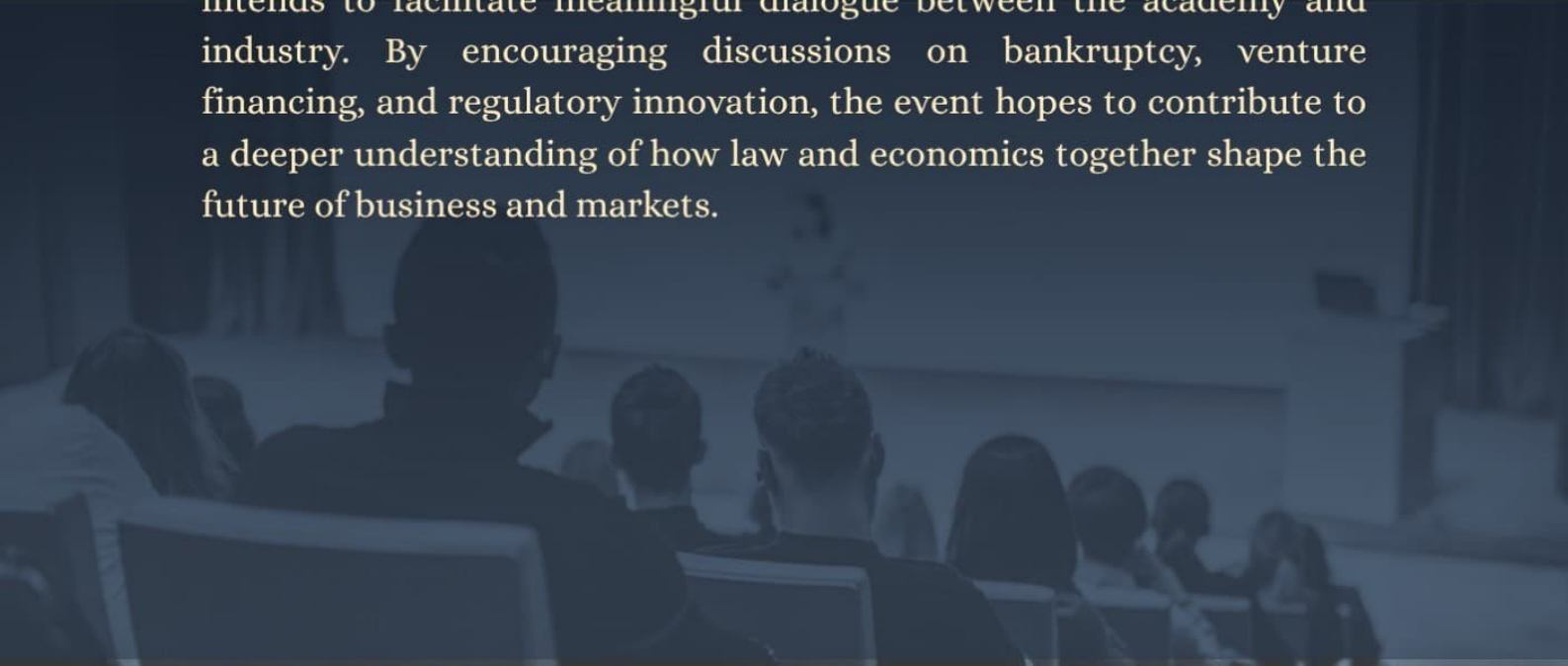


ABOUT THE SYMPOSIUM

The Convergence of Law and Economics 2.0: Bankruptcy, Startups and Beyond is a one-day symposium aimed at exploring the evolving intersection between legal frameworks and economic realities in contemporary markets. Building on the success of its first edition, the second edition seeks to deepen discussions around insolvency regimes, startup ecosystems, investment dynamics, and the broader regulatory environment shaping business and finance.

The symposium aims to bring together a diverse group of stakeholders from the legal and corporate ecosystem. We expect participation from leading legal practitioners, law firm partners, academics, researchers, and other distinguished professionals engaged with corporate law and economic policy. Through expert discussions and academic engagement, the event will provide a platform to examine how legal structures influence economic decision-making, entrepreneurship, and institutional governance.

Designed as a corporate-focused academic forum, the symposium intends to facilitate meaningful dialogue between the academy and industry. By encouraging discussions on bankruptcy, venture financing, and regulatory innovation, the event hopes to contribute to a deeper understanding of how law and economics together shape the future of business and markets.



OUR COLLABORATORS



MENTBLUE

MentBlue is a dynamic legal mentorship platform dedicated to nurturing the next generation of legal professionals by connecting aspiring lawyers, students, and practitioners with highly experienced mentors from across India. At its core, MentBlue believes that meaningful mentorship is essential for success in the legal field, and it strives to provide personalised guidance at every stage of a legal career — from preparation for competitive law entrance exams to navigating the complexities of professional practice. The platform brings together top faculty members, successful law students, and seasoned practitioners including law firm associates, partners, and in-house counsels, offering insights into practical skills such as CV building, interview preparation, and real-world lawyering. MentBlue also supports those interested in litigation by connecting them with seasoned litigators who can advise on starting and growing a practice. What sets MentBlue apart is its flexible model that allows mentees to choose between one-on-one sessions or collaborative group mentorship, along with short courses and webinars tailored to real-world applications. Through this comprehensive approach, MentBlue empowers legal aspirants and professionals to build confidence, sharpen their skills, and achieve meaningful growth in their careers.

EVENTS

Workshop

THEME: From Disputes to Damages: Claim Drafting in Commercial Arbitration

RESOURCE PERSON: *Vikash Kumar Jha, Partner, CAM*

As part of the symposium, a specialized workshop is designed to equip participants with practical, hands-on skills essential for arbitration practice. It will focus on the art of transforming legal disputes into well-structured and persuasive claims, with emphasis on clarity, precision, and strategic presentation. Participants will gain insights into identifying key issues, organizing pleadings effectively, and articulating damages in a coherent manner. The session aims to bridge the gap between theoretical understanding and practical application in drafting arbitration claims.

Expert Session

THEME: Transforming Credit Landscape: A Decade of IBC

RESOURCE PERSON: *Mr. Kumar Kislay, Partner, JSA*

This expert session seeks to provide participants with a comprehensive understanding of the evolution and impact of insolvency law in India over the past decade. The session will explore key developments, landmark shifts, and the practical challenges encountered in the implementation of the Insolvency and Bankruptcy Code. It will also examine emerging trends and the future trajectory of the insolvency regime. Designed to offer both conceptual clarity and practical perspective, the session will enable participants to critically engage with one of the most significant legal reforms in commercial law.

EVENTS

Paper Presentation

THEME: Transforming Credit Landscape: A decade of IBC.

The symposium will also feature an **academic paper presentation segment**, designed to encourage scholarly engagement with contemporary issues at the intersection of law and economics. Interested participants are invited to submit **abstracts** based on the theme “**Transforming Credit Landscape: A decade of IBC**” with the sub themes given on the next page.

Following the abstract submission stage, selected authors will be invited to submit full research papers for further evaluation. The review process will focus on originality, analytical depth, and relevance to the symposium’s core themes. From the submitted papers, eight papers will be selected for presentation at the symposium.

Authors of the selected papers will have the opportunity to present their research before a panel comprising academics, legal practitioners, and other experts. The presentation session aims to facilitate meaningful academic discussion, constructive feedback, and engagement with contemporary debates in the fields of corporate law, insolvency, and economic regulation.

By incorporating a paper presentation component, the symposium seeks to create a platform for emerging scholars and researchers to contribute to ongoing conversations on how legal frameworks interact with evolving economic realities.

EVENTS

Paper Presentation

SUB THEMES:-

1. CIRP timelines and delay-induced value erosion.
2. Haircuts, recovery rates and public sector banking exposure.
3. Borrower behaviour, promoter opportunism and strategic default post-IBC.
4. Distributional inequities in the insolvency waterfall (operational creditors and labour).
5. Pre-packaged insolvency and negotiated restructuring frameworks.
6. Cross-border insolvency coordination and multinational corporate distress.
7. Creditor primacy and the commercial wisdom doctrine.

COMPETITION TIMELINE

- Abstract Submission – 1 May 2026
- Declaration of Selected Abstracts - 3 May 2026
- Last date of Registration - 5 May 2026
- Full Paper Submission – 15 May 2026
- Final Presentation (Online) – 22 May 2026

Important Note: The submission link shall be communicated to the participants upon successful completion of the registration process.

ELIGIBILITY

- Student/Research scholars enrolled in any UG/PG/PHD courses from any Indian University are eligible to participate in the competition.
- Multiple entries from the same authors are not allowed.

SUBMISSION GUIDELINES

- The conference follows a two-stage submission process: abstract submission followed by full paper submission for selected abstracts.
- Authors must submit an abstract by the specified deadline through the conference submission system.
- Abstracts will be reviewed for relevance, originality, and quality.
- Authors of selected abstracts will be invited to submit full papers.
- Only invited authors are eligible to submit full papers.
- Full papers must adhere to the prescribed formatting template and page limits provided by the conference.
- Acceptance decisions will be communicated to authors as per the conference timeline.
- Only one author of each accepted paper must complete conference registration.
- Authors whose abstracts are selected will be invited to present their papers at the conference, provided that a complete paper is subsequently submitted.
- Presentations will be conducted in online mode.
- Presenting authors must adhere to the assigned presentation schedule and time limits.
- Presenters are responsible for ensuring stable internet connectivity and required audio-visual setup.
- Papers that are not presented in accordance to the guidelines may be excluded from the conference proceedings.

FORMATING GUIDELINES

General

- All papers must be written in English.
- A maximum of two authors is allowed.

Abstract

- Abstract, not exceeding 450-500 words, should be submitted along with a list of at least 5 keywords typed in Microsoft Word (.doc or .docx) and PDF format.
- Font: Garamond, 12-point size, 1.5-spacing.
- Margins: 1 inch (2.54 cm) on all sides.
- It must clearly outline the research question, methodology, main findings (if available), and relevance to the symposium theme.
- Submitted abstracts will first undergo a peer-review process to evaluate their quality, relevance, and contribution to the conference theme.
- Authors will be notified of the review outcome and acceptance status on time.

FORMATING GUIDELINES

- **Paper**

- Papers should be submitted in Microsoft Word (.doc or .docx) and PDF
- Font: Garamond, 12-point size, 1.5-spacing.
- Margins: 1 inch (2.54 cm) on all sides.
- Full papers should typically range between 5,000 to 7,000 words, excluding abstract, references, and appendices.
- Authors should follow OSCOLA 4th Edition citation style throughout the paper.
- Authors must ensure that their papers are original and have not been previously published or submitted elsewhere.
- Text similarity above 15% would lead to immediate disqualification. Use of AI Generative tools is strictly prohibited.
- Authors must adhere to the deadlines mentioned.



REGISTRATION DETAILS

Single Authorship - ₹500/-

Co-Authorship (up to 2 authors only)- ₹400/-



Scan the QR Code above
to register

PAYMENT DETAILS

The payment should be made
using the following bank
details:

A/C. NO.- 490710110003104

IFSC CODE -BKID0005900

BRANCH-NUSRL CAMPUS

NAME - NUSRL RANCHI

AWARDS

- Top 10 papers will be published in the inaugural edition of Corporate Laws blog, CBL
- A certificate of participation will be given to each participant

For any queries please contact us at cbl@nusrlranchi.ac.in